

Maharashtra Appropriation (Second Excess Expenditure) Act, 2006

41 of 2006

[29th, December, 2006]

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(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 29th, December, 2006.) Published in 2006, Mh.G.G. in Part VIII, Pp.870-871. An act to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State to meet the amounts spent on certain services during the financial year ended on the thirtyfirst day of March 2000 in excess of the amounts granted for those services and for that year. WHEREAS, by virtue of Article 204 of the Constitution of India, read with article 205 thereof, it is necessary to provide for the passings of an Appropriation Act for the authorisation of appropriation of moneys out of the Consolidated Fund of the State to meet the amounts spent on certain services during the financial year ended on the thirty-first day of March 2000 in excess of the amounts granted for those services and for that year; it is hereby enacted in the Fifty-seventh Year of the Republic of India as follow:-

1. Short title :-

This Act may be called the Maharashtra Appropriation (Second Excess Expenditure) Act, 2006.

2. Issue of Rs. 14,80,12,06,153 out of the Consolidated Fund of the State to meet Excess expenditure for the year 1999-2000 :-

From and out of the Consolidated Fund of the State, the sums specified in column (4) of the Schedule hereto annexed amounting in aggregate to the sum of one thousand for hundred eighty crore twelve lakhs six thousand and one fifty three rupees shall be deemed to have been authorised to be paid and applied to meet the amount spent for defraying the several charges in respect of the services and purposes specified in column (2) of the Schedule during the financial year ended on the thirty-first day of March 2000 in excess of the amounts granted for those services and purposes for that financial year.

3. Appropriation :-

The sums deemed to have been authorised to be paid and applied from and out of the Consolidated fund of the State under this Act shall be deemed to have been appropriated for the services and purposes expressed in the Schedule in relation to the financial year ended on the thirty-first day of March 2000.